

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).5751/2023

(Arising out of impugned final judgment and order dated 21-02-2023 in A482 No.1208/2019 passed by the High Court of Judicature at Allahabad)

SHIV MURAT

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.92244/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92241/2023-EXEMPTION FROM FILING O.T. and IA No.92240/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 92244/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 92241/2023 - EXEMPTION FROM FILING O.T.

IA No. 92240/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Vikram Pratap Singh, Adv.
Ms. Ishita Bedi, Adv.
Ms. Ranjana Singh, Adv.
Mr. Suraj Prakash Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner prays for time to bring on record the report dated 03.03.2011 pertaining to the construction of the concerned road. Accordingly, two weeks' time, as prayed for, is granted for doing the needful.

Signature Not Verified
Digitally signed by
Ashwani Kumar
Date: 2023.05.20
13:12:53
Reason: []

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR